

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2257
ANSWERED ON:22.08.2013
FINANCIAL LAPSES .
Das Shri Khagen

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of financial lapses pointed out by Shri V.K. Shunglu Committee with regard to awarding broadcasting rights of Commonwealth Games;
- (b) whether the Government has set up a Special Empowered Group to fix the responsibility of officers found guilty; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING, (SHRI MANISH TEWARI)

(a): The High Level Committee (Shri V.K. Shunglu Committee) at chapter 6 in their first report on Host Broadcasting has observed that, the value of services provided in Production and Coverage contract are estimated at below Rs. 100 crore. Certain other expenditures had been incurred contrary to the contract. These were to be viewed in the context of Rs. 147.60 Crore (60% of contract price) paid by Prasar Bharati upto October 2010 and the need to recover the 'excess' amount from SIS LIVE.

(b)& (c): No Special Empowered Group has been set up to fix responsibility on officers found guilty. However, a Group of Ministers (GoM) has been set up to look into issues relating to Reports of the High Level Committee headed by Shri V.K. Shunglu on issues relating to organizing and conduct of the commonwealth Games, 2010.